

Government of Chhattisgarh
Department of Finance and Planning
Mantralaya
Dau Kalyan Singh Bhawan, Raipur,


NOTIFICATION

Raipur, Dated: 27-10-2004

NO. 977/761/F/R/04 The Government of Chhattisgarh hereby announce the introduction of a new Contributory Pension Scheme based on Defined Contribution for all the employees, who are recruited to a Pensionable establishment of the Government of Chhattisgarh on or after 1.11.2004. Following are the salient features of the scheme :-

1. It is mandatory for all the new employees, who are recruited on or after 1.11.2004 to become members of the scheme.
2. Each employee will pay a monthly contribution of 10% of Basic Pay and DA from his salary to the contributory pension scheme. A matching contribution will be made by the State Government for each employee, who contributes to the scheme.
3. Index numbers to the employees who join the Contributory Pension Scheme will be allotted by Accountant General Chhattisgarh, Raipur on receipt of application from the head of office in the prescribed form.
4. Recovery from pay bills of the employees should be made only after obtaining Index Number from the Accountant General for each of the employee.
5. Accountant General Chhattisgarh will maintain the accounts for the Contributory Pension Scheme, and the fund will be regulated by "Pension Fund Regulatory and Development Authority."
6. The members of Contributory Provident Fund will not be entitled to become the member of existing General Provident Fund and Departmental Provident Fund. So deduction of this kind should not be made from the salary of the members of Contributory Provident Fund. .
7. Detailed instructions regarding deduction, accounting and regulation for the Scheme will be issued separately after consultation with the Accountant General Chhattisgarh and the "Pension Fund Regulatory and Development Authority."

By order and in the name of the
Governor of Chhattisgarh


(D.S. Misra)

Secretary
Government of Chhattisgarh
Finance Department